

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO.940 OF 2017

Bikram Chatterji & Ors.

....Petitioners

Versus

Union of India & Ors.

...Respondents

WITH

W.P.(C) No. 947/2017
W.P.(C) No. 942/2017
W.P.(C) No. 971/2017
SLP(C) No. 1879/2018
W.P.(C) No. 1041/2017
W.P.(C) No. 1018/2017
W.P.(C) No. 1116/2017
W.P.(C) No. 1144/2017
W.P.(C) No. 1156/2017
W.P.(C) No. 1206/2017
W.P.(C) No. 8/2018
W.P.(C) No. 1242/2017
W.P.(C) No. 58/2018
W.P.(C) No. 21/2018
W.P.(C) No. 52/2018
W.P.(C) No. 56/2018
W.P.(C) No. 91/2018
W.P.(C) No. 57/2018
W.P.(C) No. 74/2018
W.P.(C) No. 134/2018
W.P.(C) No. 131/2018
W.P.(C) No. 160/2018
W.P.(C) No. 164/2018
W.P.(C) No. 182/2018
W.P.(C) No. 199/2018
W.P.(C) No. 226/2018
W.P.(C) No. 245/2018
W.P.(C) No. 281/2018
W.P.(C) No. 306/2018
W.P.(C) No. 246/2018

W.P.(C) No. 298/2018
W.P.(C) No. 267/2018
W.P.(C) No. 288/2018
W.P.(C) No. 460/2018
W.P.(C) No. 353/2018
W.P.(C) No. 378/2018
W.P.(C) No. 742/2018
W.P.(C) No. 829/2018
SMC(CrI.) No. 4/2018
W.P.(C) No. 1397/2018
W.P.(C) No. 502/2019

ORDER

Uday Umesh Lalit, J.

1. While passing Judgment dated 23.07.2019 in Writ Petition (Civil) No.940 of 2017 and other connected matters, some of the directions issued by this Court were:-

“(iv) We have appointed the NBCC to complete the various projects and handover the possession to the buyers. The percentage of commission of NBCC is fixed at 8 percent.

(v) The home buyers are directed to deposit the outstanding amount under the Agreement entered with the promoters within 3 months from today in the Bank account opened in UCO Bank in the Branch of this Court. The amount deposited by them shall be invested in the fixed deposit to be disbursed under the order of this Court on phase-wise completion of the projects/work by the NBCC.

(vi) In view of the finding recorded by the Forensic Auditors and fraud unearthed, indicating prima facie violation of the FEMA and other fraudulent activities, money laundering, we direct Enforcement Directorate and concerned authorities to investigate and fix liability on persons responsible for such violation and submit the progress report in the Court and let the police also submit the report of the investigation made by them so far.

(vii) We direct the Institute of Chartered Accountants of India to initiate the appropriate disciplinary action against Mr. Anil Mittal, CA for his conduct as reflected in various transactions and the findings recorded in the order and his overall conduct as found on Forensic Audit. Let appropriate proceedings be initiated and concluded as early as possible within 6 months and a report of action taken to be submitted to this Court.

(x) We appoint Shri R. Venkataramani, learned Senior Advocate, as the Court Receiver. The right of the lessee shall vest in the Court Receiver and he shall execute through authorized person on his behalf, the tripartite agreement and do all other acts as may be necessary and also to ensure that title is passed on to home buyers and possession is handed over to them.

(xi) We also direct Noida and Greater Noida Authorities to execute the tripartite agreement within one month concerning the projects where homebuyers are residing and issue completion certificate notwithstanding that the dues are to be recovered under this order by the sale of the other attached properties. Registered conveyance deed shall also be executed in favour of homebuyers, they are to be placed in the possession and they shall continue to do so in future on completion of projects or in part as the case may be. We direct the Noida and Greater Noida Authorities to take appropriate action to do the needful in the matter. The Water Works Department of the concerned area and the Electricity Supplier are directed to provide the connections for water and electricity to home buyers forthwith.”

2. The learned Receiver has since then filed a Note seeking certain directions and the relevant portion of the Note for the present purposes is as under:

“1. The Receiver will be facilitated in the discharge of his duties with the provision of a Secretariat for handling, receiving, and issuing responses, preparation and scrutiny of documents.

2. The remuneration/compensation for those engaged in the Secretariat need to be spelt out.
3. Both NOIDA and Greater NOIDA Authorities shall respectively nominate an officer of high rank as a dedicated officer exclusively to aid and assist the Receiver in the discharge of his duties, namely towards responding to queries, scrutiny and finalization of documents, presentation and acceptance of documents for registration in favour of the apartment owners.
4. The Forensic Auditors shall assist the Receiver in all aspects.
5. The monies secured on the sale of all the properties of the promoters shall also be deposited in UCO Bank for due appropriation by NBCC.
6. NBCC has prepared and shared a comprehensive set of suggestions in order that:
 - (a) The securing of funds, for the use, and accountability of expenditure etc. is streamlined and monitored.
 - (b) the various stages of execution of all works by NBCC, duly aided by NOIDA and Greater NOIDA, is facilitated, without placing undue burdens on them.
 - (c) the 'committee' proposed in the NBCC suggestions shall assume overall responsibility towards undertaking the construction of all categories of apartments and all authority towards securing funds, effecting sale, alienation or any other mode of transfer of all properties of Amrapali Group – attached, or unsold, or otherwise in order that, utmost transparency is maintained in all transactions.
7. The Receiver endorses the said set of suggestion made by NBCC. This Hon'ble Court may approve the same and direct that all steps, measures, works, decisions and executions shall be in terms of the framework submitted by NBCC and to be done in

consultation with the Receiver (which can be treated as an appendix to the order). This will facilitate the ultimate talk of execution of tripartite documents and registration.

8. Immediate attention to be paid to securing funds, beyond the contribution of home buyers and/or the sale of properties. NBCC may not be left to handling the uncertainties in securing or channelizing the funds. Clarity may also be brought to channelizing the funds in order that NBCC is not called into question at every stage.”

3. IA No.98419 of 2019 in WP(Civil) No.940 of 2017 has been preferred by NBCC seeking release of funds. It is submitted that a sum of Rs.One Crore Fifty Lakhs has been made over to it but the expenditure incurred by the NBCC till June 2019 with respect to two of the projects of the Amrapali Group along with the proposed expenditure for the months of July and August, 2019 would be:-

Expenditure incurred/planning by NBCC (India) Limited towards Amrapali works:

Sl. No	Particulars	Amount (Rs. in lakh)	Remarks
1	Certified Contractors' Bill for construction up to June 2019	335.99	Utilisation Certificate attached
2	Projected Expenditure for July & August - 2019	348.96	
3	Initial DPR Preparation Cost	21.24	
4	Legal/Due diligence cost	62.59	
5	Cost of tender advertisement	83.46	
	Total (A)	852.24	
	PMC charges @ 9% on (A)	76.70	
	GST @18% on PMC charges	13.81	
	Grand total	942.75	
	Amount Received	150.00	

Fund required 792.75

Directions are accordingly sought for release of funds to the tune of Rs.7.92 crores. According to the present status an amount of Rs.22.47 crores is presently lying in deposit with the account maintained by the Registry of this Court. Insofar as various heads detailed in the tabular chart appended to said interim application, there is no clarity about the PMC charges in the sum of Rs.76.70 lakhs. At this stage, therefore, it is directed that an amount of Rs.7.16 crores (7.92.75 lakhs less 76.17 lakhs) be released by the Registry of this Court in favour of NBCC within a week from today.

4. A request has been made by Mr. V. Banerjee, learned Additional Solicitor General for release of the Report of the Forensic Auditors to the Enforcement Directorate as well as to Delhi Police to facilitate their ongoing investigation. We grant the request and direct that copies of the Report of the Forensic Auditors be given in sealed cover to the Director, Enforcement Directorate as well as to the Commissioner of Police, Delhi Police within seven days from today.

5. Mr. Pramod Dayal, learned Advocate appearing on behalf of the Institute of Chartered Accountants of India also prayed that a copy of the Forensic Auditors' Report be given to his client so that appropriate steps in pursuance of Direction No.vii, as issued by this Court on 23.07.2019 could be initiated. Let a copy of the Report of the Forensic Auditors be sent to the Chair-Person, Institute

of Chartered Accountants of India in sealed cover within seven days from today.

6. A compliance report has been filed on behalf of NOIDA stating as under:

“3. It is submitted that in compliance to the said directions, vide Office Order dated 02.08.2019, a Nodal Cell has been constituted for expediting the execution of the Tripartite Agreement. Since M/s. Amrapali never informed NOIDA about the particular of the Flat buyer, therefore, a list of flat buyers in whose favour the Tripartite Agreement is to be executed has been requested from the Ld. Receiver. The Authority is awaiting further instructions from the Ld. Receiver. It is further submitted that NOIDA has written two letters dated 08.08.2019 to the Ld. Receiver informing him of the procedural formalities for execution of the tripartite agreement in favour of the flat buyers concerned AND for issuance of the Completion Certificate as also the constitution of the Nodal Cell. Clearance of the outstanding dues is not part of these formalities, as already directed by this Hon’ble Court.

4. So far a water connection is concerned, it is submitted that there are a total of 9 nos. of Amrapali projects in NOIDA. In 5 nos. of projects the water connection was provided upto the project and the same is functional. In 2 nos. of projects the line has been provided upto the project but thereafter the line within the building upto the individual flat is to be connected by the developer. In the remaining 2 nos. of the projects there are no occupants as the construction is on-going. However, as soon as the construction is completed, water connection upto the project would immediately be provided. A status report in this regard is annexed hereto and marked as ANNEXURE A. The said Annexure is a true copy of its original.

5. As regards electricity connection it is submitted that the same is to be provided by the Paschimanchal Vidyut Vitran Nigam which is an independent body and is not under the administrative control of the NOIDA. However, vide letter dated 01.08.2019, NOIDA has informed the said Nigam for compliance regarding electricity connection.”

7. We now turn to the Note submitted by the learned Receiver. A Nodal Cell has already been constituted in NOIDA. We direct constitution of similar Nodal Cell in respect of projects of Amrapali situated in Greater NOIDA. Both these Nodal Cells shall work under the directions of the learned Receiver. We also direct the Nodal Cells to nominate one officer each from NOIDA and Greater NOIDA of the rank of Deputy Manager, who shall be reporting to the learned Receiver regularly so as to aid and assist the learned Receiver in the discharge of his duties. In addition, the learned Receiver shall be entitled to requisition the services of such officers and Secretarial Staff from NOIDA/Greater NOIDA as he deems appropriate to facilitate discharge of his duties. We direct all such officers/Secretarial Staff to render complete assistance to the learned Receiver. The Forensic Auditors shall also render full assistance to the learned Receiver.

As regards para 6 of the Note submitted by the learned Receiver, we direct the NBCC to constitute a Committee which shall always keep the learned Receiver informed of the developments including the stages of construction and other related issues referred to in said paragraph. We see force in the submission in para 8 of the Note and have, therefore, directed making over of a sum of Rs.7.16 crores as stated above to the NBCC at the earliest.

8. In IA No.116755 of 2019 in WP(C) No.940 of 2017 directions are sought in terms of paragraphs 4 to 16 of the application. In paragraph 4 it is

stated that funds amounting to more than Rs.2600 crores can be fetched in the shortest possible time. We, therefore, issue notice in said IA. The matter in that behalf shall be considered on the next occasion. In the meantime Mr. Lahoty, learned Advocate is directed to provide a list of persons, giving project wise details who are presently residing in various apartments of the projects of Amrapali Group. Let the details be furnished within three days.

9. List on 11.09.2019.

.....J.
[Arun Mishra]

.....J.
[Uday Umesh Lalit]

New Delhi;
August 26, 2019.

ITEM NO.301

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 54332/2019 - APPLICATION FOR PERMISSION
IA No. 55290/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 116711/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 181365/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 6282/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 74001/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 8260/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 88895/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 69987/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 77230/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 55926/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 111769/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 156505/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 6286/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 58648/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 76633/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 116755/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 95273/2018 - CLARIFICATION/DIRECTION
IA No. 138856/2018 - CLARIFICATION/DIRECTION
IA No. 55922/2018 - CLARIFICATION/DIRECTION
IA No. 137609/2018 - CLARIFICATION/DIRECTION
IA No. 71035/2019 - CLARIFICATION/DIRECTION
IA No. 98419/2019 - CLARIFICATION/DIRECTION
IA No. 51806/2018 - CLARIFICATION/DIRECTION
IA No. 137605/2018 - CLARIFICATION/DIRECTION
IA No. 54336/2019 - CLARIFICATION/DIRECTION
IA No. 152091/2018 - CLARIFICATION/DIRECTION
IA No. 18595/2019 - CLARIFICATION/DIRECTION
IA No. 114496/2019 - CLARIFICATION/DIRECTION
IA No. 130673/2018 - CLARIFICATION/DIRECTION
IA No. 146057/2018 - CLARIFICATION/DIRECTION
IA No. 121625/2019 - CLARIFICATION/DIRECTION
IA No. 6608/2018 - CLARIFICATION/DIRECTION
IA No. 185514/2018 - CLARIFICATION/DIRECTION
IA No. 125860/2018 - CLARIFICATION/DIRECTION
IA No. 140746/2018 - CLARIFICATION/DIRECTION
IA No. 58660/2019 - CLARIFICATION/DIRECTION
IA No. 68982/2019 - CLARIFICATION/DIRECTION

- IA No. 96889/2018 - CLARIFICATION/DIRECTION
- IA No. 138861/2018 - CLARIFICATION/DIRECTION
- IA No. 13529/2019 - CLARIFICATION/DIRECTION
- IA No. 71649/2019 - CLARIFICATION/DIRECTION
- IA No. 55930/2019 - EX-PARTE AD-INTERIM RELIEF
- IA No. 128852/2018 - EXEMPTION FROM FILING O.T.
- IA No. 161945/2018 - EXEMPTION FROM FILING O.T.
- IA No. 58661/2019 - EXEMPTION FROM FILING O.T.
- IA No. 14369/2019 - EXEMPTION FROM FILING O.T.
- IA No. 7529/2019 - EXTENSION OF TIME
- IA No. 135815/2017 - I/A U/S 152 R/W SECTION 151 OF THE CODE OF CIVIL PROCEDURE, 1908 SEEKING CLARIFICATIONS IN RESPECT OF
- IA No. 6855/2018 - IA FOR GRANTING PERMISSION TO ACCESS THE PORTAL FACILITY
- IA No. 13528/2019 - INTERVENTION APPLICATION
- IA No. 71647/2019 - INTERVENTION APPLICATION
- IA No. 76585/2019 - INTERVENTION APPLICATION
- IA No. 168186/2018 - INTERVENTION APPLICATION
- IA No. 13175/2019 - INTERVENTION APPLICATION
- IA No. 21443/2019 - INTERVENTION APPLICATION
- IA No. 48140/2019 - INTERVENTION APPLICATION
- IA No. 116644/2019 - INTERVENTION APPLICATION
- IA No. 154433/2018 - INTERVENTION APPLICATION
- IA No. 48133/2019 - INTERVENTION APPLICATION
- IA No. 95349/2019 - INTERVENTION APPLICATION
- IA No. 116634/2019 - INTERVENTION APPLICATION
- IA No. 163675/2018 - INTERVENTION APPLICATION
- IA No. 179645/2018 - INTERVENTION APPLICATION
- IA No. 70637/2019 - INTERVENTION APPLICATION
- IA No. 73996/2019 - INTERVENTION APPLICATION
- IA No. 174865/2018 - INTERVENTION APPLICATION
- IA No. 8259/2019 - INTERVENTION APPLICATION
- IA No. 45717/2019 - INTERVENTION APPLICATION
- IA No. 60421/2019 - INTERVENTION APPLICATION
- IA No. 73680/2019 - INTERVENTION APPLICATION
- IA No. 114490/2019 - INTERVENTION APPLICATION
- IA No. 173033/2018 - INTERVENTION APPLICATION
- IA No. 16636/2019 - INTERVENTION APPLICATION
- IA No. 38101/2019 - INTERVENTION APPLICATION
- IA No. 127385/2019 - INTERVENTION APPLICATION
- IA No. 156964/2018 - INTERVENTION APPLICATION
- IA No. 185510/2018 - INTERVENTION APPLICATION
- IA No. 38092/2019 - INTERVENTION APPLICATION
- IA No. 77217/2019 - INTERVENTION APPLICATION
- IA No. 32985/2019 - INTERVENTION APPLICATION
- IA No. 126062/2019 - INTERVENTION APPLICATION
- IA No. 156503/2018 - INTERVENTION/IMPLEADMENT
- IA No. 169415/2018 - INTERVENTION/IMPLEADMENT
- IA No. 181491/2018 - INTERVENTION/IMPLEADMENT
- IA No. 6285/2019 - INTERVENTION/IMPLEADMENT
- IA No. 28758/2019 - INTERVENTION/IMPLEADMENT

- IA No. 50494/2019 - INTERVENTION/IMPLEADMENT
- IA No. 58642/2019 - INTERVENTION/IMPLEADMENT
- IA No. 108144/2019 - INTERVENTION/IMPLEADMENT
- IA No. 55240/2019 - INTERVENTION/IMPLEADMENT
- IA No. 58590/2019 - INTERVENTION/IMPLEADMENT
- IA No. 66978/2019 - INTERVENTION/IMPLEADMENT
- IA No. 74906/2019 - INTERVENTION/IMPLEADMENT
- IA No. 125844/2019 - INTERVENTION/IMPLEADMENT
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- IA No. 6281/2019 - INTERVENTION/IMPLEADMENT
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- IA No. 21245/2019 - INTERVENTION/IMPLEADMENT
- IA No. 57916/2019 - INTERVENTION/IMPLEADMENT
- IA No. 63137/2019 - INTERVENTION/IMPLEADMENT
- IA No. 71032/2019 - INTERVENTION/IMPLEADMENT
- IA No. 124657/2019 - INTERVENTION/IMPLEADMENT
- IA No. 374/2019 - INTERVENTION/IMPLEADMENT
- IA No. 45892/2019 - INTERVENTION/IMPLEADMENT
- IA No. 57258/2019 - INTERVENTION/IMPLEADMENT
- IA No. 61391/2019 - INTERVENTION/IMPLEADMENT
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- IA No. 18593/2019 - INTERVENTION/IMPLEADMENT
- IA No. 56892/2019 - INTERVENTION/IMPLEADMENT
- IA No. 70159/2019 - INTERVENTION/IMPLEADMENT
- IA No. 88894/2019 - INTERVENTION/IMPLEADMENT
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- IA No. 71865/2019 - INTERVENTION/IMPLEADMENT
- IA No. 112184/2019 - INTERVENTION/IMPLEADMENT
- IA No. 172228/2018 - INTERVENTION/IMPLEADMENT
- IA No. 7040/2019 - INTERVENTION/IMPLEADMENT
- IA No. 52105/2019 - INTERVENTION/IMPLEADMENT
- IA No. 71855/2019 - INTERVENTION/IMPLEADMENT
- IA No. 116985/2019 - INTERVENTION/IMPLEADMENT
- IA No. 181715/2018 - INTERVENTION/IMPLEADMENT
- IA No. 55921/2019 - INTERVENTION/IMPLEADMENT
- IA No. 68249/2019 - INTERVENTION/IMPLEADMENT
- IA No. 111762/2019 - INTERVENTION/IMPLEADMENT
- IA No. 125846/2019 - MODIFICATION
- IA No. 135446/2018 - MODIFICATION
- IA No. 126767/2019 - MODIFICATION
- IA No. 53880/2019 - MODIFICATION OF COURT ORDER
- IA No. 169613/2018 - MODIFICATION OF COURT ORDER
- IA No. 50673/2019 - MODIFICATION OF COURT ORDER
- IA No. 154749/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
- IA No. 118710/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

**IA No. 140269/2017 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 127793/2019 - RECALLING THE COURTS ORDER
IA No. 127787/2019 - RECALLING THE COURTS ORDER
IA No. 66979/2019 - STAY APPLICATION
IA No. 50374/2018 - VACATING STAY
IA No. 143227/2018 - WITHDRAWAL OF CASE / APPLICATION)**

WITH

W.P.(C) No. 947/2017 (X)

(FOR

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 100453/2017

FOR CLARIFICATION/DIRECTION ON IA 6312/2018

IA No. 100453/2017 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 6312/2018 - CLARIFICATION/DIRECTION)

W.P.(C) No. 971/2017 (X)

(FOR

FOR CLARIFICATION/DIRECTION ON IA 102714/2017

FOR APPLICATION FOR RECTIFICATION ON IA 138075/2018

FOR CLARIFICATION/DIRECTION ON IA 146553/2018

IA No. 138075/2018 - APPLICATION FOR RECTIFICATION

IA No. 146553/2018 - CLARIFICATION/DIRECTION

IA No. 102714/2017 - CLARIFICATION/DIRECTION)

W.P.(C) No. 942/2017 (PIL-W)

IA No. 53175/2018 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 70785/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 100082/2017 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 152455/2018 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 82917/2018 - CLARIFICATION/DIRECTION

IA No. 148953/2018 - CLARIFICATION/DIRECTION

IA No. 55476/2018 - CLARIFICATION/DIRECTION

IA No. 148819/2018 - CLARIFICATION/DIRECTION

IA No. 136570/2018 - CLARIFICATION/DIRECTION

IA No. 125675/2018 - CLARIFICATION/DIRECTION

IA No. 35933/2018 - CLARIFICATION/DIRECTION

IA No. 14915/2018 - CLARIFICATION/DIRECTION

IA No. 112014/2018 - CLARIFICATION/DIRECTION

IA No. 7366/2018 - CLARIFICATION/DIRECTION

IA No. 92775/2018 - I.A. FOR TAKING ON RECORD PROPOSAL FOR PAYMENT

**IA No. 41987/2018 - I/A ON BEHALF OF RESP. NO 13 SEEKING PERMISSION
TO PURSUE COMPANY APPLI. NO. 17(P.B) OF 2018 AND**

IA No. 73656/2019 - INTERVENTION APPLICATION

IA No. 70784/2019 - INTERVENTION APPLICATION

IA No. 28870/2019 - INTERVENTION APPLICATION

IA No. 29745/2019 - INTERVENTION/IMPLEADMENT

IA No. 174830/2018 - INTERVENTION/IMPLEADMENT

IA No. 122810/2018 - MODIFICATION

IA No. 101530/2018 - MODIFICATION)

SLP(C) No. 1879/2018 (XVII)

W.P.(C) No. 1041/2017 (X)
(FOR
FOR ON IA 109963/2017
FOR CLARIFICATION/DIRECTION ON IA 25742/2018
FOR CLARIFICATION/DIRECTION ON IA 35467/2018
FOR [I/A FOR TAKING THE JOINT INSPECTION REPORT DATED 20.03.2018
ON RECORD] ON IA 51140/2018
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
60314/2018
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
64019/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 96101/2018
FOR CLARIFICATION/DIRECTION ON IA 117300/2018
FOR CLARIFICATION/DIRECTION ON IA 157309/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 179445/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 8308/2019
FOR impleading party ON IA 13503/2019
FOR INTERVENTION/IMPLEADMENT ON IA 13503/2019
FOR CLARIFICATION/DIRECTION ON IA 13505/2019
FOR impleading party ON IA 70679/2019
FOR INTERVENTION/IMPLEADMENT ON IA 70679/2019
FOR impleading party ON IA 70687/2019
FOR INTERVENTION/IMPLEADMENT ON IA 70687/2019
FOR impleading party ON IA 70691/2019
FOR INTERVENTION/IMPLEADMENT ON IA 70691/2019
FOR impleading party ON IA 70694/2019
FOR INTERVENTION/IMPLEADMENT ON IA 70694/2019
FOR impleading party ON IA 70699/2019
FOR INTERVENTION/IMPLEADMENT ON IA 70699/2019
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 71082/2019
IA No. 96101/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 8308/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 71082/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 179445/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 117300/2018 - CLARIFICATION/DIRECTION
IA No. 13505/2019 - CLARIFICATION/DIRECTION
IA No. 35467/2018 - CLARIFICATION/DIRECTION
IA No. 25742/2018 - CLARIFICATION/DIRECTION
IA No. 157309/2018 - CLARIFICATION/DIRECTION
IA No. 51140/2018 - I/A FOR TAKING THE JOINT INSPECTION REPORT
DATED 20.03.2018 ON RECORD
IA No. 70691/2019 - INTERVENTION/IMPLEADMENT
IA No. 70687/2019 - INTERVENTION/IMPLEADMENT
IA No. 70679/2019 - INTERVENTION/IMPLEADMENT
IA No. 13503/2019 - INTERVENTION/IMPLEADMENT
IA No. 70699/2019 - INTERVENTION/IMPLEADMENT
IA No. 70694/2019 - INTERVENTION/IMPLEADMENT
IA No. 64019/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 60314/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1018/2017 (X)
(FOR
FOR CLARIFICATION/DIRECTION ON IA 124195/2017
FOR CLARIFICATION/DIRECTION ON IA 7355/2018
FOR CLARIFICATION/DIRECTION ON IA 67845/2018
IA No. 67845/2018 - CLARIFICATION/DIRECTION
IA No. 7355/2018 - CLARIFICATION/DIRECTION
IA No. 124195/2017 - CLARIFICATION/DIRECTION)
W.P.(C) No. 1116/2017 (X)
(FOR impleading party ON IA 64164/2018
FOR INTERVENTION APPLICATION ON IA 93273/2018
FOR INTERVENTION APPLICATION ON IA 95140/2018
FOR impleading party ON IA 18171/2019
FOR impleading party ON IA 23174/2019
IA No. 95140/2018 - INTERVENTION APPLICATION
IA No. 93273/2018 - INTERVENTION APPLICATION
IA No. 23174/2019 - INTERVENTION/IMPLEADMENT
IA No. 18171/2019 - INTERVENTION/IMPLEADMENT
IA No. 64164/2018 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 1144/2017 (X)
(IA
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 124701/2017
IA No. 124701/2017 - APPROPRIATE ORDERS/DIRECTIONS)
W.P.(C) No. 1156/2017 (X)
(and
FOR CLARIFICATION/DIRECTION ON IA 36571/2018
FOR impleading party ON IA 64349/2018
FOR INTERVENTION/IMPLEADMENT ON IA 64349/2018
FOR impleading party ON IA 102536/2018
FOR INTERVENTION/IMPLEADMENT ON IA 102536/2018
FOR impleading party ON IA 105239/2018
FOR MODIFICATION OF COURT ORDER ON IA 126890/2018
FOR impleading party ON IA 145001/2018
FOR CLARIFICATION/DIRECTION ON IA 145019/2018
FOR impleading party ON IA 159360/2018
FOR impleading party ON IA 34225/2019
FOR impleading party ON IA 34231/2019
FOR impleading party ON IA 70181/2019
FOR impleading party ON IA 70189/2019
IA No. 145019/2018 - CLARIFICATION/DIRECTION
IA No. 36571/2018 - CLARIFICATION/DIRECTION
IA No. 159360/2018 - INTERVENTION/IMPLEADMENT
IA No. 145001/2018 - INTERVENTION/IMPLEADMENT
IA No. 105239/2018 - INTERVENTION/IMPLEADMENT
IA No. 70189/2019 - INTERVENTION/IMPLEADMENT
IA No. 102536/2018 - INTERVENTION/IMPLEADMENT
IA No. 70181/2019 - INTERVENTION/IMPLEADMENT
IA No. 64349/2018 - INTERVENTION/IMPLEADMENT
IA No. 34231/2019 - INTERVENTION/IMPLEADMENT
IA No. 34225/2019 - INTERVENTION/IMPLEADMENT
IA No. 126890/2018 - MODIFICATION OF COURT ORDER)

W.P.(C) No. 1206/2017 (X)
(FOR
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 135678/2017
FOR impleading party ON IA 64361/2018
IA No. 135678/2017 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 64361/2018 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 8/2018 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 118548/2019
IA No. 118548/2019 - APPROPRIATE ORDERS/DIRECTIONS)
W.P.(C) No. 1242/2017 (X)
)
W.P.(C) No. 58/2018 (X)
(FOR CLARIFICATION/DIRECTION ON IA 113352/2018
FOR CLARIFICATION/DIRECTION ON IA 138706/2018
FOR impleading party ON IA 159369/2018
FOR impleading party ON IA 34234/2019
FOR impleading party ON IA 70203/2019
IA No. 138706/2018 - CLARIFICATION/DIRECTION
IA No. 113352/2018 - CLARIFICATION/DIRECTION
IA No. 70203/2019 - INTERVENTION/IMPLEADMENT
IA No. 34234/2019 - INTERVENTION/IMPLEADMENT
IA No. 159369/2018 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 21/2018 (X)
(FOR CLARIFICATION/DIRECTION ON IA 152628/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 35623/2019
FOR impleading party ON IA 50193/2019
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 50202/2019
IA No. 50202/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 35623/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 152628/2018 - CLARIFICATION/DIRECTION
IA No. 50193/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 52/2018 (X)
(FOR
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 25842/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 96112/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 125396/2018
FOR impleading party ON IA 156249/2018
FOR CLARIFICATION/DIRECTION ON IA 171492/2018
FOR CLARIFICATION/DIRECTION ON IA 171497/2018
FOR CLARIFICATION/DIRECTION ON IA 174512/2018
FOR impleading party ON IA 183354/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 183355/2018
FOR impleading party ON IA 2024/2019
FOR CLARIFICATION/DIRECTION ON IA 2048/2019
FOR impleading party ON IA 12715/2019
FOR CLARIFICATION/DIRECTION ON IA 12716/2019
FOR impleading party ON IA 34226/2019
FOR impleading party ON IA 70201/2019
FOR impleading party ON IA 70209/2019
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 71057/2019
FOR impleading party ON IA 71065/2019

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 71069/2019
FOR impleading party ON IA 71077/2019
FOR impleading party ON IA 71881/2019
IA No. 125396/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 71069/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 96112/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 25842/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 183355/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 71057/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 174512/2018 - CLARIFICATION/DIRECTION
IA No. 171497/2018 - CLARIFICATION/DIRECTION
IA No. 171492/2018 - CLARIFICATION/DIRECTION
IA No. 12716/2019 - CLARIFICATION/DIRECTION
IA No. 2048/2019 - CLARIFICATION/DIRECTION
IA No. 183354/2018 - INTERVENTION/IMPLEADMENT
IA No. 70209/2019 - INTERVENTION/IMPLEADMENT
IA No. 70201/2019 - INTERVENTION/IMPLEADMENT
IA No. 34226/2019 - INTERVENTION/IMPLEADMENT
IA No. 71881/2019 - INTERVENTION/IMPLEADMENT
IA No. 156249/2018 - INTERVENTION/IMPLEADMENT
IA No. 12715/2019 - INTERVENTION/IMPLEADMENT
IA No. 71077/2019 - INTERVENTION/IMPLEADMENT
IA No. 2024/2019 - INTERVENTION/IMPLEADMENT
IA No. 71065/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 91/2018 (X)
(FOR CLARIFICATION/DIRECTION ON IA 94876/2018
FOR impleading party ON IA 153832/2018
FOR INTERVENTION/IMPLEADMENT ON IA 153832/2018
FOR impleading party ON IA 156025/2018
FOR INTERVENTION/IMPLEADMENT ON IA 156025/2018
FOR impleading party ON IA 159344/2018
FOR INTERVENTION/IMPLEADMENT ON IA 159344/2018
FOR impleading party ON IA 183565/2018
FOR INTERVENTION/IMPLEADMENT ON IA 183565/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 183569/2018
FOR impleading party ON IA 34223/2019
FOR INTERVENTION/IMPLEADMENT ON IA 34223/2019
FOR impleading party ON IA 47139/2019
FOR INTERVENTION/IMPLEADMENT ON IA 47139/2019
FOR impleading party ON IA 54905/2019
FOR INTERVENTION/IMPLEADMENT ON IA 54905/2019
FOR impleading party ON IA 56147/2019
FOR INTERVENTION/IMPLEADMENT ON IA 56147/2019
FOR impleading party ON IA 56163/2019
FOR INTERVENTION/IMPLEADMENT ON IA 56163/2019
FOR impleading party ON IA 56169/2019
FOR INTERVENTION/IMPLEADMENT ON IA 56169/2019
FOR impleading party ON IA 58072/2019
FOR INTERVENTION/IMPLEADMENT ON IA 58072/2019
FOR impleading party ON IA 58080/2019
FOR INTERVENTION/IMPLEADMENT ON IA 58080/2019

FOR impleading party ON IA 58087/2019
FOR INTERVENTION/IMPLEADMENT ON IA 58087/2019
FOR impleading party ON IA 58094/2019
FOR INTERVENTION/IMPLEADMENT ON IA 58094/2019
FOR impleading party ON IA 58117/2019
FOR INTERVENTION/IMPLEADMENT ON IA 58117/2019
FOR impleading party ON IA 58125/2019
FOR INTERVENTION/IMPLEADMENT ON IA 58125/2019
FOR impleading party ON IA 64688/2019
FOR INTERVENTION/IMPLEADMENT ON IA 64688/2019
FOR impleading party ON IA 70228/2019
FOR INTERVENTION/IMPLEADMENT ON IA 70228/2019
FOR INTERVENTION APPLICATION ON IA 73678/2019
IA No. 183569/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 94876/2018 - CLARIFICATION/DIRECTION
IA No. 73678/2019 - INTERVENTION APPLICATION
IA No. 47139/2019 - INTERVENTION/IMPLEADMENT
IA No. 58094/2019 - INTERVENTION/IMPLEADMENT
IA No. 34223/2019 - INTERVENTION/IMPLEADMENT
IA No. 58087/2019 - INTERVENTION/IMPLEADMENT
IA No. 58080/2019 - INTERVENTION/IMPLEADMENT
IA No. 75203/2019 - INTERVENTION/IMPLEADMENT
IA No. 183565/2018 - INTERVENTION/IMPLEADMENT
IA No. 58072/2019 - INTERVENTION/IMPLEADMENT
IA No. 159344/2018 - INTERVENTION/IMPLEADMENT
IA No. 56169/2019 - INTERVENTION/IMPLEADMENT
IA No. 70228/2019 - INTERVENTION/IMPLEADMENT
IA No. 156025/2018 - INTERVENTION/IMPLEADMENT
IA No. 56163/2019 - INTERVENTION/IMPLEADMENT
IA No. 64688/2019 - INTERVENTION/IMPLEADMENT
IA No. 153832/2018 - INTERVENTION/IMPLEADMENT
IA No. 56147/2019 - INTERVENTION/IMPLEADMENT
IA No. 58125/2019 - INTERVENTION/IMPLEADMENT
IA No. 54905/2019 - INTERVENTION/IMPLEADMENT
IA No. 58117/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 56/2018 (X)
(FOR impleading party ON IA 159391/2018
FOR impleading party ON IA 34222/2019
FOR impleading party ON IA 70171/2019
IA No. 70171/2019 - INTERVENTION/IMPLEADMENT
IA No. 34222/2019 - INTERVENTION/IMPLEADMENT
IA No. 159391/2018 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 57/2018 (X)
(FOR
FOR CLARIFICATION/DIRECTION ON IA 64604/2018
IA No. 64604/2018 - CLARIFICATION/DIRECTION)
W.P.(C) No. 74/2018 (X)
)
W.P.(C) No. 134/2018 (X)
(IA
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA

27092/2018

FOR MODIFICATION ON IA 124712/2018
FOR CLARIFICATION/DIRECTION ON IA 130714/2018
FOR MODIFICATION OF COURT ORDER ON IA 139175/2018
FOR CLARIFICATION/DIRECTION ON IA 6737/2019
FOR impleading party ON IA 47593/2019
FOR INTERVENTION/IMPLEADMENT ON IA 47593/2019
FOR CLARIFICATION/DIRECTION ON IA 58078/2019
IA No. 58078/2019 - CLARIFICATION/DIRECTION
IA No. 6737/2019 - CLARIFICATION/DIRECTION
IA No. 130714/2018 - CLARIFICATION/DIRECTION
IA No. 47593/2019 - INTERVENTION/IMPLEADMENT
IA No. 124712/2018 - MODIFICATION
IA No. 139175/2018 - MODIFICATION OF COURT ORDER
IA No. 27092/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 131/2018 (X)

(IA

FOR [APPLICATION FOR STAY/DIRECTIONS] ON IA 25109/2018
FOR CLARIFICATION/DIRECTION ON IA 144548/2018
IA No. 25109/2018 - APPLICATION FOR STAY/DIRECTIONS
IA No. 144548/2018 - CLARIFICATION/DIRECTION)

W.P.(C) No. 160/2018 (X)

(FOR

FOR [PERM TO FILE SUBSEQUENT EVENTS ON RECORD] ON IA 56300/2018
FOR EXEMPTION FROM FILING O.T. ON IA 56301/2018
FOR MODIFICATION ON IA 92782/2018
FOR CLARIFICATION/DIRECTION ON IA 146516/2018
IA No. 146516/2018 - CLARIFICATION/DIRECTION
IA No. 56301/2018 - EXEMPTION FROM FILING O.T.
IA No. 92782/2018 - MODIFICATION
IA No. 56300/2018 - PERM TO FILE SUBSEQUENT EVENTS ON RECORD)

W.P.(C) No. 164/2018 (X)

(FOR impleading party ON IA 54777/2018

FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 54779/2018
FOR impleading party ON IA 69072/2018
FOR impleading party ON IA 112937/2018
IA No. 112937/2018 - INTERVENTION/IMPLEADMENT
IA No. 69072/2018 - INTERVENTION/IMPLEADMENT
IA No. 54777/2018 - INTERVENTION/IMPLEADMENT
IA No. 54779/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 182/2018 (X)

(FOR impleading party ON IA 68025/2018

FOR INTERVENTION/IMPLEADMENT ON IA 68025/2018
FOR CLARIFICATION/DIRECTION ON IA 68027/2018
FOR impleading party ON IA 67618/2019
FOR INTERVENTION/IMPLEADMENT ON IA 67618/2019
FOR CLARIFICATION/DIRECTION ON IA 67627/2019
IA No. 67627/2019 - CLARIFICATION/DIRECTION
IA No. 68027/2018 - CLARIFICATION/DIRECTION
IA No. 67618/2019 - INTERVENTION/IMPLEADMENT

IA No. 68025/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 199/2018 (X)

)

W.P.(C) No. 226/2018 (X)

)

W.P.(C) No. 245/2018 (X)

(FOR

FOR INTERVENTION APPLICATION ON IA 89595/2018

FOR CLARIFICATION/DIRECTION ON IA 89596/2018

FOR impleading party ON IA 130699/2018

FOR INTERVENTION/IMPLEADMENT ON IA 130699/2018

FOR CLARIFICATION/DIRECTION ON IA 130704/2018

FOR impleading party ON IA 25011/2019

FOR INTERVENTION/IMPLEADMENT ON IA 25011/2019

IA No. 130704/2018 - CLARIFICATION/DIRECTION

IA No. 89596/2018 - CLARIFICATION/DIRECTION

IA No. 89595/2018 - INTERVENTION APPLICATION

IA No. 25011/2019 - INTERVENTION/IMPLEADMENT

IA No. 130699/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 281/2018 (X)

(IA

FOR STAY APPLICATION ON IA 48296/2018

IA No. 48296/2018 - STAY APPLICATION)

W.P.(C) No. 306/2018 (X)

IA No. 71092/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 13338/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 174316/2018 - CLARIFICATION/DIRECTION

IA No. 110349/2018 - CLARIFICATION/DIRECTION

IA No. 51120/2018 - EXEMPTION FROM FILING O.T.

IA No. 126110/2019 - INTERVENTION/IMPLEADMENT

IA No. 71089/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 298/2018 (X)

(FOR INTERVENTION/IMPLEADMENT ON IA 70197/2019

IA No. 70197/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 246/2018 (X)

(FOR impleading party ON IA 64608/2018

FOR INTERVENTION/IMPLEADMENT ON IA 64608/2018

FOR impleading party ON IA 128936/2018

FOR INTERVENTION/IMPLEADMENT ON IA 128936/2018

FOR impleading party ON IA 52940/2019

FOR INTERVENTION/IMPLEADMENT ON IA 52940/2019

IA No. 52940/2019 - INTERVENTION/IMPLEADMENT

IA No. 128936/2018 - INTERVENTION/IMPLEADMENT

IA No. 64608/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 267/2018 (X)

(FOR

FOR impleading party ON IA 88092/2018

FOR INTERVENTION/IMPLEADMENT ON IA 88092/2018

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 88108/2018

FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 91055/2018

FOR impleading party ON IA 112924/2018
FOR INTERVENTION/IMPLEADMENT ON IA 112924/2018
FOR impleading party ON IA 8035/2019
FOR INTERVENTION/IMPLEADMENT ON IA 8035/2019
IA No. 88108/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 8035/2019 - INTERVENTION/IMPLEADMENT
IA No. 112924/2018 - INTERVENTION/IMPLEADMENT
IA No. 88092/2018 - INTERVENTION/IMPLEADMENT
IA No. 91055/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON)
W.P.(C) No. 288/2018 (X)

(FOR
FOR impleading party ON IA 72685/2018
FOR INTERVENTION/IMPLEADMENT ON IA 72685/2018
FOR CLARIFICATION/DIRECTION ON IA 72686/2018
FOR impleading party ON IA 73759/2018
FOR INTERVENTION/IMPLEADMENT ON IA 73759/2018
FOR INTERVENTION APPLICATION ON IA 119574/2018
FOR impleading party ON IA 5585/2019
FOR INTERVENTION/IMPLEADMENT ON IA 5585/2019
FOR CLARIFICATION/DIRECTION ON IA 5615/2019
FOR impleading party ON IA 13161/2019
FOR INTERVENTION/IMPLEADMENT ON IA 13161/2019
FOR CLARIFICATION/DIRECTION ON IA 13163/2019
FOR impleading party ON IA 22094/2019
FOR INTERVENTION/IMPLEADMENT ON IA 22094/2019
FOR impleading party ON IA 39338/2019
FOR INTERVENTION/IMPLEADMENT ON IA 39338/2019
FOR INTERVENTION APPLICATION ON IA 69145/2019
FOR CLARIFICATION/DIRECTION ON IA 69146/2019
IA No. 13163/2019 - CLARIFICATION/DIRECTION
IA No. 5615/2019 - CLARIFICATION/DIRECTION
IA No. 69146/2019 - CLARIFICATION/DIRECTION
IA No. 72686/2018 - CLARIFICATION/DIRECTION
IA No. 119574/2018 - INTERVENTION APPLICATION
IA No. 69145/2019 - INTERVENTION APPLICATION
IA No. 13161/2019 - INTERVENTION/IMPLEADMENT
IA No. 5585/2019 - INTERVENTION/IMPLEADMENT
IA No. 73759/2018 - INTERVENTION/IMPLEADMENT
IA No. 39338/2019 - INTERVENTION/IMPLEADMENT
IA No. 72685/2018 - INTERVENTION/IMPLEADMENT
IA No. 22094/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 460/2018 (X)

(FOR INTERVENTION APPLICATION ON IA 73572/2019
FOR INTERVENTION APPLICATION ON IA 73588/2019
FOR INTERVENTION APPLICATION ON IA 73659/2019
IA No. 73659/2019 - INTERVENTION APPLICATION
IA No. 73588/2019 - INTERVENTION APPLICATION
IA No. 73572/2019 - INTERVENTION APPLICATION)
W.P.(C) No. 353/2018 (X)

(FOR
FOR STAY APPLICATION ON IA 57585/2018

**IA No. 57585/2018 - STAY APPLICATION)
W.P.(C) No. 378/2018 (X)**

**IA No. 108147/2019 - CLARIFICATION/DIRECTION)
W.P.(C) No. 742/2018 (X)
(HEARD & RESERVED VIDE COURT'S ORDER DATED 10.05.2019.
IA No. 70367/2019 - CLARIFICATION/DIRECTION)
W.P.(C) No. 829/2018 (X)**

**(HEARD
FOR GRANT OF INTERIM RELIEF ON IA 95096/2018
FOR impleading party ON IA 96559/2018
FOR INTERVENTION/IMPLEADMENT ON IA 96559/2018
FOR impleading party ON IA 105207/2018
FOR INTERVENTION/IMPLEADMENT ON IA 105207/2018
FOR impleading party ON IA 133899/2018
FOR INTERVENTION/IMPLEADMENT ON IA 133899/2018
FOR impleading party ON IA 133904/2018
FOR INTERVENTION/IMPLEADMENT ON IA 133904/2018
FOR impleading party ON IA 150545/2018
FOR INTERVENTION/IMPLEADMENT ON IA 150545/2018
FOR impleading party ON IA 10107/2019
FOR INTERVENTION/IMPLEADMENT ON IA 10107/2019
FOR impleading party ON IA 28747/2019
FOR INTERVENTION/IMPLEADMENT ON IA 28747/2019
FOR impleading party ON IA 86981/2019
FOR INTERVENTION/IMPLEADMENT ON IA 86981/2019
FOR impleading party ON IA 86986/2019
FOR INTERVENTION/IMPLEADMENT ON IA 86986/2019
IA No. 95096/2018 - GRANT OF INTERIM RELIEF
IA No. 28747/2019 - INTERVENTION/IMPLEADMENT
IA No. 10107/2019 - INTERVENTION/IMPLEADMENT
IA No. 150545/2018 - INTERVENTION/IMPLEADMENT
IA No. 133904/2018 - INTERVENTION/IMPLEADMENT
IA No. 133899/2018 - INTERVENTION/IMPLEADMENT
IA No. 105207/2018 - INTERVENTION/IMPLEADMENT
IA No. 96559/2018 - INTERVENTION/IMPLEADMENT
IA No. 86986/2019 - INTERVENTION/IMPLEADMENT
IA No. 86981/2019 - INTERVENTION/IMPLEADMENT)
SMC(Cr1) No. 4/2018 (XVII)**

W.P.(C) No. 1397/2018 (X)

IA No. 168712/2018 - EXEMPTION FROM FILING O.T.)

**W.P.(C) No. 502/2019 (X)
(FOR STAY APPLICATION ON IA 63194/2019
IA No. 63194/2019 - STAY APPLICATION)**

Date : 26-08-2019 These matters were called on for orders today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE UDAY UMESH LALIT

Counsel for parties

Mr. Prashant Singh, Adv.
Mr. Mukul Singh, Adv.
Mr. B.K. Prasad, Adv.
Ms. Anil Katiar, AOR
Mr. Arvind Kumar Sharma, Adv.
Mr. Ayush Anand, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. Vikrant Yadav, Adv.
Mr. Mukul Singh, Adv.
Mr. Tanvir Nayar, Adv.
Mr. Raj Bahadur, Adv.
Mr. Vibhu Shankar Mishra, Adv.
Ms. Ankita Sharma, Adv.
Ms. Nikita Capoor, Adv.
Mr. B. V. Balram Das, Adv.
Mr. R. R. Rajesh, Adv.

Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Karan Kalia, Adv.
Mr. Somanadri Goud, Adv.
Ms. Anusha Gupta, Adv.

Mr. Manoj Singh, Adv.
Ms. Anjana Ahluwalia, Adv.
Mr. Pratee Yadav, Adv.
Mr. Gaurav Goel, AOR

Mr. Rakesh Khanna, Sr. Adv.
Mr. Mahesh Jethmalani, Sr. Adv.
Ms. Anubha Agrawal, AOR
Mr. Atul Sharma, Adv.
Mr. Abhishek Agarwal, Adv.

Ms. Iti Agarwal, Adv.
Mr. Paritosh Goyal, Adv.
Mr. Chandr Prakash, Adv.
Mr. Ravi Prakash, Adv.
Ms. Saroj Bala, Adv.
for M/s DSK Legal

Mr. Rakesh Munjal, Sr. Adv.
Mr. Ehraz Zafar, Adv.
Mr. Divyam Dhyani, Adv.
Mr. Vikram Narayan Sharma, Adv.

Dr. Manish Singhvi, Sr. Adv.

Mr. Shraman Sinha, Adv.

Mr. P.N. Mishra, Sr. Adv.
Mr. Rakesh Khanna, Adv.
Mrs. Anshu Gupta, Adv.
Mr. Niraj Gupta, AOR
Mr. Gaurav Kumar, Adv.

Mr. Gudipati G. Kashyap, Adv.
Mr. Apoorva Pandey, Adv.
Ms. T. Archana, AOR

Mr. K.S. Namdar, Sr. Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. S.K. Rajora, Adv.
Mr. R.K. Sharma, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Atul Sharma, Adv.
Mr. Abhishek Agarwal, AOR

Mr. V.K. Shukla, Sr. Adv.
Mr. Rohit Pandey, Adv.
Mr. Balraj Dewan, AOR
Mr. Gajanand Kirodhiwal, Adv.
Ms. Anisha Mathur, Adv.
Ms. Manju Jetly, Adv.

Mr. M.L. Lahoty, Adv.
Mr. Sukant Vikram, Adv.
Mr. Anshuman Sahni, Adv.
Mr. Paban K. Sharma, Adv.
Mr. Anchit Sripat, Adv.
Mr. Himanshu Shekhar, AOR

Mr. Sukant Vikram, AOR

Mr. Amit Pawan, AOR

Mr. G.C. Tyagi, Adv.
Mr. Kailash Prashad Pandey, AOR

Mr. Manish Kumar Saran, AOR

Mr. Abdul Azeem Kalebudde, AOR

M/S. Dharmaprabhas Law Associates, AOR

Mr. A. P. Mohanty, AOR

Mr. Shadan Farasat, AOR

Mr. G. Balaji, AOR

Mr. Gopal Jha, AOR

Ms. E. R. Sumathy, AOR
Ms. Savita Aggarwal, Adv.

Mr. Vijay Kumar, Adv.
Mr. Thomas Oommen, Adv.
Mr. Aniruddha P. Mayee, AOR

Mr. Rameshwar Prasad Goyal, AOR

Mr. Sandeep Jha, Adv.
Mr. Ram Ekbal Roy, Adv.
Mr. Binay Kumar Das, AOR

Ms. Jasmine Damkewala, AOR
Mr. Shaurya Vardhan, Adv.
Ms. Vaishali Sharma, Adv.

Mr. Prithvi Pal, AOR
Mr. Manoj Jain, Adv.

Mr. Pramod Dayal, Adv.
Mr. Nikunj Dayal, Adv.
Ms. Payal Dayal, Adv.

Mr. Aseem Mehrotra, Adv.
Mr. Abhijat P. Medh, Adv.

Mr. J.K. Sethi, Adv.
Ms. Indra Sawhney, AOR

Ms. Sangeeta Singh, Adv.
Mr. Prakash Ranjan Nayak, AOR

Mr. Shovan Mishra, AOR

Mr. Vivek Narayan Sharma, AOR
Mr. Pragyan Mishra, Adv.
Mr. Shubham Mishra, Adv.
Mr. Akash Sharma, Adv.
Dr. Shesh Mani Pandey, Adv.

Dr. Alok K. Sharma, Adv.
Mr. Naresh Kumar, AOR

Mr. Shishir Pinaki, AOR

Ms. Sayaree Basu Mallik, AOR

Ms. Neema, Adv.

Ms. Pallavi Pratap, AOR

Mr. Abroaam C. Mathews, Adv.

Mr. Mohammed Sadique T.A., AOR

Ms. Anu K. Joy, Adv.

Mr. Alim Anvar, Adv.

Ms. Reegan S. Bel, Adv.

Mr. Alok K. Agarwal, Adv.

Ms. Anushruti Sinha, Adv.

Ms. Pavni Poddar, Adv.

Mr. Kushagar Nigam, Adv.

Mr. Gaurav Goel, AOR

Mr. Manoj Singh, Adv.

Mr. Anit Sinha, Adv.

Mr. Bishwajit Dubey, Adv.

Ms. Srideepa Bhattacharyya, Adv.

Mr. Aditya Marwah, Adv.

M/s. Cyril Amarchand Mangaldas, AOR

Mr. Akhilesh Kumar Pandey, AOR

Mr. S. S. Ray, Adv.

Mr. Manmeet Singh, Adv.

Mr. Anugrah Robin, Adv.

Ms. Rakhi Ray, AOR

Mr. Dharmendra Kumar Sinha, AOR

Mr. Badri Prasad Singh, AOR

Mr. Ravindra Kumar, AOR

Mr. Balaji Srinivasan, AOR

Mr. Rabin Majumder, AOR

Mr. Rajesh Kumar Gupta, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. Abhijit Sengupta, AOR

Mr. B.A. Sahakari, Adv.

Mr. Kumar Neeraj, Adv.

Mr. B.P. Yadav, Adv.

Mr. Sukant Vikram, AOR

Mr. Kumar Kislay, Adv.
Ms. Vishrutyi Sahni, Adv.
Mr. Dheeraj Nair, AOR

Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Ms. Sasmita Tripathy, Adv.

Ms. Rashmi Singh, AOR

M/S. D.S.K. Legal, AOR

Mr. S. K. Verma, AOR

Mr. Nitish Massey, AOR

Mr. Aneesh Mittal, AOR
Ms. Shreya Sharma, Adv.
Ms. Rachna Agarwal, Adv.

Mr. Arun K. Sinha, AOR

Mr. Ritesh Agrawal, AOR

Ms. Suruchii Aggarwal, AOR

Mr. Vishnu Sharma, AOR

Mr. Sarvam Ritam Khare, AOR

Mr. Pawan Bhushan, Adv.
Mr. Talha Abdul Rahman, AOR

Mr. Aviral Kashyap, AOR

Mr. Akash Nagar, Adv.
Ms. Roopal Tripathi, Adv.
Mr. Siddhartha Jha, AOR

Ms. Mridula Ray Bharadwaj, AOR

Ms. Astha Sharma, AOR

Ms. Payal Kakra, Adv.
Mr. Sushant Chaturvedi, Adv.
Ms. Anindita Pujari, AOR

Dr. Amardeep Gaur, Adv.
for M/s. V. Maheshwari & Co.

Mr. Abhitosh Pratap Singh, Adv.
Ms. Garima Prasad Singh, Adv.

Mr. Arvind Kumar, AOR

Mr. Kumar Sudeep, Adv.
Mr. Somesh Chandra Jha, AOR

Mr. Mushtaq Ahmad, AOR

Mr. Ram Lal Roy, AOR

Mr. Brijesh Kumar Tamber, AOR

Mr. Rahul Arya, Adv.
Mr. Dhruv Surana, Adv.
Ms. Bharti Tyagi, AOR

Mr. Gajanand Kirdiwal, Adv.
Ms. Anisha Mathur, Adv.
Mr. Saarthak Bansal, Adv.
Ms. Manju Jetley, AOR

Ms. Shobha Gupta, AOR

Mr. Sanjay Kumar Dubey, AOR

Mr. Aakarshan Aditya, AOR

Ms. Misha Rohatgi, AOR

Mr. Nikilesh Ramachandran, AOR

Mr. D. K. Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Deepak Mishra, Adv.
Mr. R. P. Bansal, Adv.

Ms. Anannya Ghosh, AOR

Mr. Satish Pandey, AOR
Ms. Sangeeta Joshi, Adv.

Mr. Pawanshree Agrawal, AOR

Mr. Ashwani Kumar Upadhyay, Adv.
Mr. J.P. Tripathi, Adv.
Mr. Veer P. Singh, Adv.
Mr. R. D. Upadhyay, AOR

Mr. T.K. Joseph, Adv.
Mr. P.K. Jayakrishnan, AOR

Mr. E. C. Vidya Sagar, AOR

Mr. Somiran Sharma, AOR

Ms. Shalu Sharma, AOR

Mr. Sureshan P., AOR
Mr. Kamlesh Kumar, Adv.

Mr. Tejaswi Kumar Pradhan, AOR

Mr. Joby P. Varghese, AOR

Mr. Shekhar Kumar, AOR
Mr. Siddharth Bansal, Adv.
Mr. Vijay Kumar, Adv.

Mr. Aman Gupta, AOR

Mr. Ashwarya Sinha, AOR

Mr. Ashok Kumar Singh, AOR

Mr. Raj Kamal, AOR

Mr. Prakash Kumar Singh, AOR
Dr. Brij Bhushan K. Jauhari, Adv.
Mr. Gopi Nagar, Adv.
Ms. Purnima Jauhari, Adv.

Mr. Rajol Shrivastav, Adv.
Ms. Monisha Handa, Adv.
Mr. Mohit D. Ram, AOR

Mr. Dhruv Gandhi, Adv.
Ms. S. Tandan, Adv.
Mr. Ambhoj Kumar Sinha, AOR

Mr. Kedar Nath Tripathy, AOR

Mr. Kaushik Choudhury, AOR

Mr. Avneesh Arputham, AOR
Ms. Anuradha Arputham, Adv.
Mr. Amit Arora, Adv.

Mr. Sudhir Naagar, AOR

Ms. Chandan Ramamurthi, AOR

Mr. Krishnam Mishra, Adv.
Mr. Param Kr. Mishra, Adv.
Mr. Nishank Kumar, Adv.
Ms. Anisha Upadhyay, AOR

Ms. Praveena Gautam, AOR

Mr. Anoop Prakash Awasthi, AOR

Mr. Sanchit Garga, AOR

Mr. Pankaj Kumar Singh, Adv.
Mr. Raghunath Das Vishnoi, Adv.
Mr. Anupam Dwivedi, Adv.
Mr. Raj Singh Rana, AOR

Mr. Gaurav, AOR

Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, Adv.
Mr. Kunal Sachdeva, Adv.
Mr. Anup Kumar Mishra, Adv.
Mr. Balwinder Singh Suri, Adv.
Ms. Garima Sharma, Adv.
Ms. Srishti Gupta, Adv.
For M/s. Kings and Alliance LLP

Mr. Ejaz Maqbool, AOR

Ms. Vandana Sehgal, AOR
Ms. Gunjan Ahuja, Adv.

Ms. Pallavi Pratap, AOR

Mr. Ravindra Sadanand Chingale, AOR

Mr. Sanand Ramakrishnan, AOR

Applicants-in-person

Mr. Rohit Amit Sthalekar, AOR

Mr. Abhimanue Shrestha, AOR

Mr. B. Krishna Prasad, AOR

Mr. Chetan Pridarshil, Adv.
Ms. Sujata Kurdukar, AOR

Mr. Anil Kumar Mishra-I, AOR

M/S Vibhu Shanker Mishra And Co., AOR

Mr. Ajit Sharma, AOR

Mr. K. Paari Vendhan, AOR

Mr. Manu Nair, Adv.

Mr. Kuber Dewan, Adv.

Mr. S.S. Shroff, AOR

Mr. Rishi Matoliya, AOR

Ms. Veera Kaul Singh, AOR

Mr. Divyakant Lahoti, AOR

Mr. Anshuman Dwivedi, Adv.

Mr. Mishra Saurabh, AOR

Mr. Prasenjit Keswani, Adv.

Mr. Kabir S. Bose, Adv.

Mr. Upmanyu Tewari, Adv.

Mr. Arvind Gupta, AOR

Mr. Pankaj Kumar, Adv.

Ms. Muskan, Adv.

Mr. Madhurendra Kumar, Adv.

Ms. Tema Chowand, Adv.

Mr. Rajesh Mahale, AOR

Ms. Charu Mathur, AOR

Mr. Braj Kishore Mishra, AOR

Atishi Dipankar, AOR

Mr. Sumit Sinha, AOR

Mr. Arunav Tewari, Adv.

Mr. Rakesh Kkumar Singh, Adv.

Mrs. Mona K. Rajvanshi, AOR

Mrs. Anil Katiyar, AOR

Ms. Hima Lawrence, AOR

Mr. Kaushal Yadav, AOR

Mr. Shashank Singh, Adv.
Mr. Mohd. Qaquas, Adv.
Mr. Zeeshan Khan, Adv.

Mr. Siddhartha Dave, Sr. Adv.
Mr. Shashank Singh, Adv.
Mohd. Waquas, Adv.
Mr. Zeeshan Khan, Adv.
Mr. Kabir Dixit, AOR

Ms. Amita Singh Kalkal, AOR

Mr. Ranjan Kumar Pandey, AOR

Ms. Dharitry Phookan, AOR

Mr. Gaichangpou Gangmei, AOR

Ms. Charu Ambwani, AOR

Ms. Kamakshi S. Mehllwal, AOR

Mr. S.R. Setia, AOR

Mr. T. Mahipal, AOR

Mr. Kumar Mihir, AOR

Ms. Shyaree Basu M., Adv.

Mr. Somanatha Padhan, AOR

Mr. Smarhar Singh, AOR

Mr. Rajesh Kumar, Adv.

Mrs. Swarupama Chaturvedi, AOR

Mr. Tahir Ashraf Siddiqui, AOR

Mr. Binay Kumar Das, AOR

Ms. Rajkumari Banju, AOR

Mrs. Gargi Khanna, AOR

Mr. Annam D. N. Rao, AOR

Mr. Praveen Jain, AOR

Mr. Neeraj Shekhar, AOR

Mr. Gautam Das, AOR

Mr. Rajinder Wali, Adv.
Mr. B. K. Satija, AOR

Ms. Indrani Mukherjee, Adv.
Ms. Tatini Basu, AOR

Mr. Naresh Kaushik, Adv.
Mr. Manoj Joshi, Adv.
Mr. Rahul Sharma, Adv.
Mrs. Lalita Kaushik, AOR

Mr. Abhinav Shrivastava, AOR
Mr. Rahul Gupta, Adv.
Ms. Sana Kamra, Adv.

Mr. Anurag Tandon, Adv.
Ms. Sonam Gupta, AOR

Mr. Sanjeev Singh, Adv.
Ms. Amisha Agarwal, Adv.
Mr. Sudhansu Palo, AOR

Mr. Ashwani Bhardwaj, AOR

Mr. Pradeep Misra, AOR

Mr. Rohit Kumar Singh, Adv.
Ms. Perna Mehta, AOR

Mr. Rohit Sharma, Adv.
Mr. Anshul Chowdhary, Adv.
Mr. Rounak Nayak, Adv.
Mr. Kumar Dushyant Singh, AOR

Mr. Suchit Mohanty, Adv.
Ms. Vandana Mohanty, Adv.
Mr. Sibho Sankar Mishra, AOR

Mr. Chandan Kumar, AOR

Ms. Arti Singh, AOR

Mr. Anil K. Chopra, AOR

Mr. Roopansh Purohit, AOR

Mr. Abhigya, AOR
Ms. Sunita Yadav, Adv.

Mr. Pradeep Kr. Dubey, Adv.

Ms. Sakshi Banga, Adv.
Ms. Gauri Neo Rampal, AOR

Mr. Abhimanyu Bhandari, Adv.
Ms. Nattasha Garg, Adv.
Mr. Arav Pandit, Adv.
Mr. Naveen Kumar, AOR

Mr. Anuj Bhandari, AOR

Mr. Vinod Kumar, Adv.
Mr. Satyajeet Kumar, AOR

Mr. Akash Nagar, Adv.
Mr. Dhananjay Singh Sehrawat, Adv.
Mr. Siddhartha Jha, AOR

M/S. Dharmaprabhas Law Associates, AOR

Mr. A. P. Mohanty, AOR
Mr. Shadan Farasat, AOR
Mr. G. Balaji, AOR
Mr. Gopal Jha, AOR
Ms. E. R. Sumathy, AOR
Mr. Aniruddha P. Mayee, AOR
Mr. Rameshwar Prasad Goyal, AOR
Mr. Ashok Kumar Singh, AOR
Mr. Binay Kumar Das, AOR
Ms. Jasmine Damkewala, AOR
Mr. Prithvi Pal, AOR
By Courts Motion, AOR
Mr. Prakash Ranjan Nayak, AOR
Mr. Shovan Mishra, AOR
Mr. Vivek Narayan Sharma, AOR
Mr. Naresh Kumar, AOR
Mr. Shishir Pinaki, AOR
Sayaree Basu Mallik, AOR
Pallavi Pratap, AOR
Mr. Raj Kamal, AOR
Mr. Kumar Mihir, AOR
Mr. Sukant Vikram, AOR
Mr. Amit Pawan, AOR
Mr. Kailash Prashad Pandey, AOR
Mr. Himanshu Shekhar, AOR
Mr. Manish Kumar Saran, AOR
Mr. Abdul Azeem Kalebudde, AOR
Mr. Gaurav Goel, AOR
Mr. Mohammed Sadique T.a., AOR

M/S. Cyril Amarchand Mangaldas Aor, AOR
Mr. Akhilesh Kumar Pandey, AOR
Ms. Rakhi Ray, AOR
Mr. Dharmendra Kumar Sinha, AOR
Mr. Badri Prasad Singh, AOR
Mr. Gaurav Goel, AOR
Mr. Ravindra Kumar, AOR
Mr. Balaji Srinivasan, AOR
Ms. Garima Prashad, AOR
Mr. Rabin Majumder, AOR
Mr. Rajesh Kumar Gupta, AOR
Mr. Mukesh Kumar Maroria, AOR
Sayaree Basu Mallik, AOR
Mr. Pawanshree Agrawal, AOR
Mr. R. D. Upadhyay, AOR
M/S. V. Maheshwari & Co., AOR
Atishi Dipankar, AOR
Mr. Somiran Sharma, AOR
Ms. Shalu Sharma, AOR
Mr. Sureshan P., AOR
Mr. Tejaswi Kumar Pradhan, AOR
Mr. Kaushal Yadav, AOR
Mr. Shekhar Kumar, AOR
Mr. Aman Gupta, AOR
Mr. Ashwarya Sinha, AOR
Ms. Jasmine Damkewala, AOR
Mr. Raj Kamal, AOR
Mr. Prakash Kumar Singh, AOR
Mr. Mohit D. Ram, AOR
Mr. Abhishek Agarwal, AOR
Mr. T. Mahipal, AOR
Mr. Balraj Dewan, AOR
Mr. Kaushik Choudhury, AOR
Mr. Avneesh Arputham, AOR
Mr. Sudhir Naagar, AOR
Mr. Tahir Ashraf Siddiqui, AOR
Ms. Anisha Upadhyay, AOR
Ms. Praveena Gautam, AOR
Mr. Anoop Prakash Awasthi, AOR
Mr. Satish Pandey, AOR
Mr. Raj Singh Rana, AOR
Gaurav, AOR
Ms. Indra Sawhney, AOR
Mr. Ambhoj Kumar Sinha, AOR
Ms. Tatini Basu, AOR
Ms. Vandana Sehgal, AOR
Pallavi Pratap, AOR
Mr. Ravindra Sadanand Chingale, AOR
Mr. Ashwani Bhardwaj, AOR
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Mr. Rohit Amit Sthalekar, AOR

Mr. Abhimanue Shrestha, AOR
Mr. Ashok Kumar Singh, AOR
Mr. Chandan Kumar, AOR
Ms. Sujata Kurdukar, AOR
Mr. Anil Kumar Mishra-i, AOR
M/S. Kings And Alliance Llp , AOR
Mr. Naveen Kumar, AOR
Mr. Sumit Sinha, AOR
Mr. K. Paari Vendhan, AOR
Mr. S. S. Shroff, AOR
Mr. Rishi Matoliya, AOR
Ms. Rashmi Singh, AOR
Mr. Divyakant Lahoti, AOR
Mr. Mishra Saurabh, AOR
Mr. Sanchit Garga, AOR
Mr. Aneesh Mittal, AOR
Mr. Arvind Gupta, AOR
Mr. Rajesh Mahale, AOR
Ms. Charu Mathur, AOR
Mr. Braj Kishore Mishra, AOR
Mr. Kumar Mihir, AOR
Mrs. Mona K. Rajvanshi, AOR
Mrs. Anil Katiyar, AOR
Ms. Hima Lawrence, AOR

Mr. Kabir Dixit, AOR
Ms. Amita Singh Kalkal, AOR
Mr. Ranjan Kumar Pandey, AOR
Mr. B. Krishna Prasad, AOR
Shri. Gaichangpou Gangmei, AOR
Ms. Charu Ambwani, AOR
Ms. Kamakshi S. MehIwal, AOR
Mr. S. R. Setia, AOR
Mr. Somanatha Padhan, AOR
Mr. Smarhar Singh, AOR
Mrs. Swarupama Chaturvedi, AOR

Mr. Binay Kumar Das, AOR
Ms. Rajkumari Banju, AOR
Mrs. Gargi Khanna, AOR
Ms. T. Archana, AOR
Mr. Praveen Jain, AOR
Mr. Neeraj Shekhar, AOR
Mr. Gautam Das, AOR
Mr. B. K. Satija, AOR
Mr. Nikilesh Ramachandran, AOR
Mrs. Lalita Kaushik, AOR
Mr. Abhinav Shrivastava, AOR
Ms. Sonam Gupta, AOR
Mr. Sudhansu Palo, AOR
Mr. Arup Banerjee, AOR

Mr. Pradeep Misra, AOR
Ms. Prerna Mehta, AOR
Mr. Kumar Dushyant Singh, AOR
Ms. Dharitry Phookan, AOR
Mr. E. C. Vidya Sagar, AOR
Ms. Arti Singh, AOR
Mr. Anil K. Chopra, AOR
Mr. Roopansh Purohit, AOR
Abhigya, AOR
Mr. Joby P. Varghese, AOR
Mr. Abhijit Sengupta, AOR
Mr. Sukant Vikram, AOR
Mr. Dheeraj Nair, AOR
Mr. Sanjay Kumar Visen, AOR

M/S. D.s.k. Legal, AOR
Mr. S. K. Verma, AOR
Mr. Niraj Gupta, AOR
Mr. Annam D. N. Rao, AOR
Mr. Kedar Nath Tripathy, AOR
Mr. Arun K. Sinha, AOR
Mr. Abdul Azeem Kalebudde, AOR
Mr. Ritesh Agrawal, AOR
Ms. Suruchii Aggarwal, AOR
Ms. Chandan Ramamurthi, AOR
Mr. Vishnu Sharma, AOR
Mr. Sarvam Ritam Khare, AOR
Mr. Talha Abdul Rahman, AOR
Mr. Aviral Kashyap, AOR

Ms. Mridula Ray Bharadwaj, AOR
Ms. Astha Sharma, AOR
Ms. Anindita Pujari, AOR
Mr. Sibbo Sankar Mishra, AOR
Mr. Ejaz Maqbool, AOR
Mr. Himanshu Shekhar, AOR
Mr. Arvind Kumar, AOR
Mr. Somesh Chandra Jha, AOR
Mr. Mushtaq Ahmad, AOR
Mr. Sanand Ramakrishnan, AOR
Mr. Ram Lal Roy, AOR
Mr. Rameshwar Prasad Goyal, AOR
Mr. Brijesh Kumar Tamber, AOR
Mr. Rohit Kumar Singh, AOR
Ms. Bharti Tyagi, AOR

Ms. Manju Jetley, AOR
Mr. Nitish Massey, AOR
Mr. Ajit Sharma, AOR
Ms. Shobha Gupta, AOR
Mr. Sanjay Kumar Dubey, AOR
Mr. Aakarshan Aditya, AOR
Ms. Misha Rohatgi, AOR
Ms. Veera Kaul Singh, AOR
Mr. Dhananjay Garg, AOR
Ms. Anannya Ghosh, AOR

Mr. Abhijit Sengupta, Adv.
Mr. Kumar Neeraj, Adv.
Mr. Soumya Kundu, Adv.
Ms. Sweta Thakur, Adv.
Mr. Debendra Kumar Sabat, Adv.

Hon'ble Sh. Justice Uday Umesh Lalit pronounced the order of the Bench comprising Hon'ble Sh. Justice Arun Mishra and His Lordship.

The operative portion of the order is extracted hereunder :-

"7. We now turn to the Note submitted by the learned Receiver. A Nodal Cell has already been constituted in NOIDA. We direct constitution of similar Nodal Cell in respect of projects of Amrapali situated in Greater NOIDA. Both these Nodal Cells shall work under the directions of the learned Receiver. We also direct the Nodal Cells to nominate one officer each from NOIDA and Greater NOIDA of the rank of Deputy Manager, who shall be reporting to the learned Receiver regularly so as to aid and assist the learned Receiver in the discharge of his duties. In addition, the learned Receiver shall be entitled to requisition the services of such officers and Secretarial Staff from NOIDA/Greater NOIDA as he deems appropriate to facilitate discharge of his duties. We direct all such officers/Secretarial Staff to render complete

assistance to the learned Receiver. The Forensic Auditors shall also render full assistance to the learned Receiver.

As regards para 6 of the Note submitted by the learned Receiver, we direct the NBCC to constitute a Committee which shall always keep the learned Receiver informed of the developments including the stages of construction and other related issues referred to in said paragraph. We see force in the submission in para 8 of the Note and have, therefore, directed making over of a sum of Rs.7.16 crores as stated above to the NBCC at the earliest.

8. In IA No.116755 of 2019 in WP(C) No.940 of 2017 directions are sought in terms of paragraphs 4 to 16 of the application. In paragraph 4 it is stated that funds amounting to more than Rs.2600 crores can be fetched in the shortest possible time. We, therefore, issue notice in said IA. The matter in that behalf shall be considered on the next occasion. In the meantime Mr. Lahoty, learned Advocate is directed to provide a list of persons, giving project wise details who are presently residing in various apartments of the projects of Amrapali Group. Let the details be furnished within three days.

9. List on 11.09.2019."

**(JAYANT KUMAR ARORA)
COURT MASTER**

**(JAGDISH CHANDER)
BRANCH OFFICER**

(Signed order is placed on the file)